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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

CAMP : NAGPUR

O.A. No. 35/90

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DATE OF DECISION. 28.3.1990

Shri R.V.Nitnaware & Ors. Petitioners

Shri S.G.Kukday with Ms.S.Kumbhare Advocate for the Petitioner(s)

Versus

Chief Personnal Officer, South Respondents
Eastern Railway, Calcutta & Ors.

Ms.S.S.Wandile for Mr.P.N.Chandur Advocate for the Respondent(s)
 kar.

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. J.P.Sharma, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH, NEW BOMBAY

CAMP : NAGPUR

(S)

OA.NO. 35/90

Shri R.V.Nitnaware & Ors.

... Applicants

vs.

The Chief Personnel Officer,
South Eastern Railway, Calcutta
AND OTHERS.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri J.P.Sharma

ORAL JUDGMENT

Dated: 28.3.1990

(PER: P.S.Chaudhuri, Member (A))

Applicants by Mr. S.G.Kukday assisted by Ms. Sulekha Kumbhare. Respondents by Ms. S.S.Wandile holding the brief of Mr. P.N.Chandurkar.

2. The applicants in this case are Parcel Hamals who are seeking to be treated as permanent workers of the South Eastern Railways.

3. The respondents have opposed this prayer. Ms. S.S.Wandile makes a statement across the bar on instructions from Mr. S.L. Madniwale, Office Superintendent in the Office of Respondent No. 2 that the applicants are contract labour and that they are not casual labour of South Eastern Railways and that there is no record available with the respondents to show that they are casual labour of the South Eastern Railways.

4. The jurisdiction of this Tribunal has been laid down in Section 15 of the Administrative Tribunals Act, 1985, In view of the statement made by Ms.S.S.Wandile there is no way in which the applicants come within the jurisdiction of this Tribunal.

5. In view of this position, this application is disposed of as being not entertainable by this Tribunal.

J.P. SHARMA
(J.P. SHARMA)
MEMBER (J)

P.S. CHAUDHURI
(P.S. CHAUDHURI)
MEMBER (A)